Hon. Members, we continue to maintain gender parity in the matter of Chairpersons.

ANNOUNCEMENTS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, if the House so agrees, the lunch hour may be dispensed with to take up the permitted Special Mentions and the House may also sit late today to complete the listed Business in today's List of Business. Do I have the leave of the House to dispense with the lunch hour and sit late today as indicated accordingly?

HON, MEMBERS: Yes.

MR. CHAIRMAN: I am indeed grateful to the hon. Members for this extension because this enables a large number of Members to utilise the time and I have developed the practice if any Member seeks some time more, I am enabling it.

Hon. Members, a large number of Members of the House from both sides, including the hon. Minister, have expressed their deep concern over the unfortunate event, a massive landslide and loss of lives in Wayanad district of Kerala during the early hours of July 30, 2024. Precious lives have been lost and the number is still being counted. All agencies have converged to render assistance. I deem it appropriate taking into consideration the sentiments of the House to have a Calling Attention Motion on this under Rule 180 and the same shall be today at 1.00 p.m. as there will be no lunch recess hour.

REGARDING VARIOUS MATTERS RAISED IN THE HOUSE

MR. CHAIRMAN: Shri V. Vijayasai Reddy, is not here. I have received one notice under Rule 267 from Shri V. Vijayasai Reddy. Surprisingly, in spite of my directive, the notice was given yesterday while the House was in Session. All of you are aware, if the House is in Session, the matter can be raised during the House. This kind of disregard of the rules is wholly unacceptable. The notice was given at 3.16 p.m. yesterday. This indicates in what manner we are taking employment of this rule. This requires a little more attention and consideration as indicated by me earlier.